
SCHEDULE

A. POLICY DETAILS

Plan Name:	<DHFL Pramerica Sahaj Suraksha>	Plan Code:	
Policy Number:			

Policyholder:
(Name and Address of the Policyholder shall be printed here)

Life Insured:		Gender:	
Date of Birth:		Age:	
Policy Installment Premium:		Age Admitted (Yes/No):	
Policy Commencement Date:		Policy Term:	
Premium Frequency:		Premium Paying Period:	
Currency of the Policy:	INDIAN RUPEES	Policy Expiry Date:	

The Policy Installment Premium specified above is the premium amount payable per installment from the Policy Commencement Date including any underwriting extra, during the Premium Paying Period, under this Policy.

B. BENEFIT DETAILS

Base Policy			
Coverage Type:		UIN:	140N032V02
Basic Death Benefit:		Coverage Term:	
Basic Sum Assured:		Date when last Premium Due:	
Coverage Commencement Date:			

C. DETAILS OF NOMINEE AND APPOINTEE

Details of Nominee		Effective Date:	
Name:			
Date of birth:			
Address:			

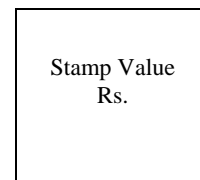
Details of Appointee (<i>applicable where the Nominee is a minor</i>)	
Name:	
Date of birth:	
Address:	

Notes:

- Where the first premium is paid by cheque, the assumption of risk by the Company under this Policy is subject to encashment of the cheque.
- Please inform the Company promptly of any change in the address of the Policyholder and Nominee/Appointee
- Please read the Policy details carefully to verify that the terms match those applied for.
- To claim a benefit or to request a change in your Policy details, please contact your representative or call the Company on 1800-102-7070

Signed for and on behalf of DHFL Pramerica Life Insurance Company Limited, at ----- on day/month/ year.

Authorized Signatory



POLICY DOCUMENT

DHFL Pramerica Life Insurance Company Limited (the Company) has entered into this Policy with the Policyholder on the basis of the information that the Policyholder has provided about himself / herself and the Life Insured in the Application Form and otherwise which shall be deemed to be a part of this Policy.

This Policy is subject to the terms and conditions stated in the Policy Document.

The Company agrees to pay the benefits on the happening of the insured event as detailed in the Policy Document, and while this Policy is in force.

Anoop Pabby, Managing Director & CEO

Signed by and on behalf of
DHFL Pramerica Life Insurance Company Limited

Date: <dd-mm-yyyy>

PARTICIPATING TRADITIONAL ENDOWMENT PLAN [UIN: 140N032V02]

POLICY STANDARD TERMS & CONDITIONS

DHFL PRAMERICA SAHAJ SURAKSHA

POLICY DOCUMENT

Section One: Definitions & Interpretation

Words or phrases appearing in the Policy Document in initial capitals will have the meanings given to them below wherever they appear in the Policy Document:

Application Form means the application form and any other information given by the Policyholder to the Company before the inception of this Policy.

Appointee means the person that the Policyholder has named to receive payment under this Policy if the Nominee is a minor at the time when the payment becomes due under this Policy.

Basic Sum Assured means the amount specified in the Schedule of this Policy payable on the Maturity Date in accordance with the terms and conditions of this Policy.

Final Bonus means a bonus declared by the Company in accordance with Section Four (c) (ii) below.

Grace Period means a period of 30 days from the date the Policy Installment Premium becomes due during which time the Policy is considered to be in force without any interruption as per the terms of the policy. This Grace Period applies to all premium payment modes (Premium Frequency).

IRDA means the Insurance Regulatory and Development Authority.

Life Insured means the person on whose life this Policy is effected and is the person named in the Schedule.

Maturity Date means the Policy Expiry Date as specified in the Schedule. This is the date on which coverage under the Policy ends.

Nominee means the person named in the Schedule who has been nominated by the Policyholder in accordance with Section Ten below.

Policy means the arrangements established by this Policy Document.

Policy Anniversary means the anniversary of the Policy Commencement Date.

Policy Commencement Date means the date of commencement of the Policy as specified in the Schedule.

Policy Document means these Standard Terms & Conditions, the Application Form and the Schedule as amended from time to time.

Policy Term means the period between the Policy Commencement Date and the Maturity Date.

Policy Year means a period of twelve months commencing on the Policy Commencement Date or Policy Anniversary.

Policyholder means the person named in the Schedule who has effected this Policy with the Company.

Premium means the amount payable by the Policyholder. The Schedule details the amount of each installment of Premium payable (**Policy Installment Premium**), how frequently the Premium is to be paid (**Premium Frequency**) and the term over which the Premium is to be paid (**Premium Paying Period**).

Reversionary Bonus means a bonus declared by the Company in accordance with Section Four (c) (i) below.

Schedule means the document attached to this policy providing a snapshot of the policy and benefit details (including any annexure attached to it from time to time and any endorsements the Company has made) and, if more than one, then the latest in time.

Surrender Value means the amount calculated in accordance with Section Eight below.

Where appropriate, references in this Policy Document to the singular include references to the plural, references to the male include references to the female and references to any statute include references to any subsequent changes to that statute.

Section Two: Termination of the Policy

This Policy shall immediately and automatically terminate on the occurrence of the first of the following events and the applicable amount, if any have been paid in accordance with the terms and conditions of this Policy:

- a) The Maturity Date.
- b) The date of death of the Life Insured.
- c) The date on which the Policy lapses as per Section Six (a) below.
- d) The date of surrender of the Policy as per Section Eight below.
- e) The Policyholder failing to repay the loan amount due and / or any interest thereon in accordance with Section Nine below.

Section Three: Suicide

If death occurs due to suicide or attempted suicide, whether sane or insane, within twelve months of the Policy Commencement Date then the Company's only obligation under this Policy shall be to pay an amount equal of 80% of the total Premium paid (excluding underwriting extra if any). In case death occurs due to suicide or attempted suicide within twelve months of the date of revival of the Policy, then the Company's only obligation under this Policy shall be to pay an amount equal to higher of 80% of the total Premium paid (excluding underwriting extra if any) or Surrender Value.

Section Four: Policy Benefits

a) Benefit Payable on Death

Subject to Section Three above, if the Life Insured dies at any time before the Maturity Date while the Policy is in force for full policy benefits, the Company will pay the Death Sum Assured plus Accrued Reversionary Bonuses plus Interim Bonus, if any plus Final Bonus, if any

The Death Sum Assured is calculated as under:

- i. Where the age of the Life Insured at the inception of the Policy is less than 45 years – Death Sum Assured shall be highest of the following:
 - a) 11 times the Annualized Premium (OR)
 - b) (70 – Age at entry) multiplied by 0.5 times the Annualized Premium (OR)
 - c) Basic Sum Assured
- ii. Where the age of the Life Insured at the inception of the Policy is greater than or equal to 45 years – Death Sum Assured shall be highest of the following:
 - a) 11 times the Annualized Premium (OR)
 - b) (70 – Age at entry) multiplied by 0.25 times the Annualized Premium (OR)
 - c) Basic Sum Assured

Where the Annualized Premium shall mean the Premium payable in a Policy Year chosen by the policyholder, excluding the underwriting extra Premium and loadings for modal Premium, if any

The Death Sum Assured including bonuses shall be at least equal to 105% of Premium paid as on date of death.

Please note that all benefits are paid to the Nominee. In case of absence of a Nominee, the benefits will be paid to the legal heirs.

b) Benefit Payable on Maturity Date

If the Policy is in force for full policy benefits on the Maturity Date, the Company will pay the Basic Sum Assured plus any accrued Reversionary Bonus plus Final Bonus, if any, to the Policyholder:

c) Bonus

Company may declare following types of bonuses in respect of policies that are in force for full policy benefits as on the Bonus declaration date. Bonuses may be declared by the Company in its sole discretion and are not guaranteed:

- i) Reversionary Bonus: A Reversionary Bonus may be declared by the Company every year. Any such Bonus declared by the Company will accrue to the Policy and is guaranteed to be payable as part of policy benefits in accordance with the terms and conditions of the Policy.
- ii) Final Bonus: Company may declare a Final Bonus every year which is payable on termination due to Death, Maturity or Surrender. Any Final Bonus declared by the Company would be payable as

part of policy benefits payable in accordance with the terms and conditions of the Policy.

Section Five: Death Claim Processing

It is a condition precedent to the Company's liability to make any payment under the Policy that:

- a) The Company is immediately notified of the Life Insured's death in writing, and preferably within 90 days of the death. Company may condone the delay in filing a claim beyond 90 days where the claimant can establish that the delay was due to unforeseen circumstances and beyond the control of the claimant.
- b) The Company is provided with the opportunity of establishing to its satisfaction that a claim is payable.
- c) The Company shall be entitled to receive all reasonable cooperation and to seek any documentation and information, including but not limited to:
 - (1) The Company's claim form duly completed.
 - (2) The original Policy Document.
 - (3) Evidence of the Life Insured's date of birth if the Company has not admitted the Life Insured's age.
 - (4) The original or a legalised copy of the Life Insured's death certificate showing the circumstances, cause and the date of death.

The Company may on a case to case basis and subject to exceptional circumstances condone the submission of any of the above mentioned documents/ information while processing the claim.

Section Six: Payment of Premium & Discontinuation of Premium Payments

If the Premium Frequency is annual, the Premium must be paid on each Policy Anniversary till the end of the Premium Paying Period. If the Premium Frequency is semi-annual, quarterly or monthly, the Premium must be paid on the date corresponding with the Policy Commencement Date in every half-year, quarter or month respectively till the end of the Premium Paying Period. If the date corresponding with the Policy Commencement Date does not exist in a particular calendar month, then the last day of that calendar month shall be deemed to be the due date for payment.

Policy Installment Premiums shall be deemed to have been paid only when received and realized by the Company.

- a) During the first three Policy Years, if any Policy Installment Premium is not received in full by its due date or within the Grace Period, then the Policy shall automatically lapse without any value at the end of the Grace Period. If the Life Insured's death occurs during the Grace Period, the Company shall deduct the Premium due from the amount payable in accordance with Section Four (a) above.
- b) Provided premium for first three policy years have been paid in full, and thereafter if any Policy Installment Premium is not received in full by its due date or within the Grace Period, then the Policy shall automatically become paid-up and a Paid-up Value

shall be paid in case Life Insured dies subsequently but before the Maturity Date or survives up to the Maturity Date. The Paid-up Value is determined as follows:

Paid-Up Value = Paid-Up Sum Assured
 + Accrued Reversionary Bonuses till the date of first unpaid premium.
 + Final Paid-up Bonus, if any

Where,
 Paid-Up Sum Assured = (T/N * Basic Sum Assured)

Where:
 T = Total number of Premium paid under the Policy
 N = Total number of Premium payable under the Policy over the entire Premium Paying Period

Final Paid-Up Bonus may be granted to the Policy upon it becoming paid up.

A paid up policy will not be entitled to any future bonuses.

A paid-up policy can be surrendered before the Maturity Date. On such event, the Surrender Value of paid-up policy would be paid and policy will immediately terminate.

The Surrender Value of paid-up policy is reviewable and shall be determined by the Company from time to time.

Section Seven: Reinstatement

Reinstatement is available up to two years from the date of first unpaid Premium before the Maturity Date. There shall be no reinstatement unless:

- a) The Policyholder gives the Company written notice for reinstatement at any time within three years from the date of first unpaid Premium before the Maturity Date.
- b) The Company agrees to reinstate the Policy, for which purpose the Policyholder shall comply with any requests for information and documentation made by the Company.
- c) The Policyholder makes payment of all outstanding Premiums from the last date of receipt of Premium to the proposed date of reinstatement, along with interest specified by the Company.

The reinstatement of the Policy shall only be effective from the date on which the Company has issued a written endorsement confirming the reinstatement of the Policy. The Policyholder understands and agrees that there is no obligation on the Company to reinstate the Policy or to reinstate it on the same terms and the reinstatement is subject to the underwriting requirements of the Company as applicable from time to time. The medical costs, if any, shall be borne by the Policyholder.

If the Policy is reinstated by the Company, then all Reversionary Bonuses that had accrued to the Policy before the Policy lapsed and all Reversionary Bonuses that would have otherwise accrued since the date of lapse to the date of revival will also be reinstated. Any

final paid-up bonus added at the time of conversion of a policy to paid-up state would also get reversed.

Section Eight: Surrender of Policy

The Policy can be surrendered only if first three consecutive Policy Years premium has been received in full. On Surrender of the Policy, the Company will pay the Surrender Value equal to higher of Guaranteed Surrender Value (GSV) and Special Surrender Value (SSV).

GSV = (X% of the total Premiums paid till the date of surrender)
 Plus Guaranteed Bonus Surrender Value Factor *(multiplied by) (accrued Reversionary Bonuses);

The Premium considered for this purpose is exclusive of any-extra premiums.

While, X is as follows:

Year in which Policy is Surrendered	GSV as a % of Premium paid (X)
3	30%
4 to 10	50%
11 onwards	Increasing each Policy Year by 1.5% subject to a maximum of 70%

The Special Surrender Value is reviewable and shall be determined by the Company from time to time.

After a Policy has been surrendered, the Policy shall terminate and all benefits under the Policy shall cease.

Section Nine: Loan

At any time after the commencement of the fourth Policy Year, the Policyholder may avail of a loan under the Policy subject to the following:

- a) The Premium due for at least the first three Policy Years has been received in full by the Company;
- b) The total loan amount that will be granted by the Company shall not exceed 90% of the Surrender Value at any time;
- c) The Policyholder agrees to pay interest on the outstanding loan. The rate of interest shall be reset on an annual basis at the beginning of every financial year. The loan interest rate is based on yield on 10-years GSEC plus 225 bps.
- d) The outstanding loan amount and unpaid interest on the loan amount shall be deducted from any amount payable under the Policy by the Company;
- e) The Policyholder agrees that the loan is subject to the terms and conditions of the Company as applicable from time to time.

If during the Policy Term the outstanding loan amount and unpaid interest on the loan amount exceeds the Surrender Value for the following calendar month, the Company will send a written notice to the Policyholder to pay an amount as required by the Company towards loan repayment and/or interest within 30 days of the date of the notice, failing which the Policy shall automatically terminate without any value on the expiry of the notice period.

Section Ten: Nomination & Assignment

- a) The Policyholder will nominate a Nominee to receive the benefits payable under this Policy.
- b) The Policyholder may change any existing nomination by giving prior written notice to the Company. No change in nomination shall become effective before it is registered in the Company's records and the Company has sent an endorsement confirming the change of Nominee.
- c) If the Policyholder dies before making a nomination or if all Nominees die before a payment becomes due under the Policy, then all amounts will be payable to the Policyholder's legal heirs or legal representatives, subject to the documentation and information specified by the Company being provided.
- d) If the Nominee is less than 18 years of age on the date of the Life Insured's death, the Company will pay all amounts due under the Policy to the Appointee and if there is no Appointee, then all amounts will be payable to the legal guardian of the Nominee, subject to the documentation and information specified by the Company being provided.
- e) The Policyholder may assign the Policy at any time before the Maturity Date as long as the assignment is made in accordance with the Company's policy on assignment (as amended from time to time). No assignment shall become effective against the Company until the Company has received a written notice of the assignment from the Policyholder along with a copy of the Policy Document, and the Company has sent an endorsement confirming that the assignment has been recorded.
- f) So long as the policy is assigned, any Nomination under the policy will be cancelled.
- g) In registering an assignment, nomination or appointment, the Company does not accept any responsibility or expresses any opinion as to its validity or legality.

Section Eleven: Miscellaneous

a) Loss of the Policy Document

- i) If the Policy Document is lost or destroyed then the Company reserves the right to make such investigations into and call for such evidence of the loss of the Policy Document, at the Policyholder's expense, as the Company considers necessary before issuing a duplicate Policy Document.
- ii) If the Company agrees to issue a duplicate Policy Document then:
 - (1) The Policyholder shall first pay the Company's fee for the issue of a duplicate Policy Document, and
 - (2) The original Policy Document shall cease to be of any legal effect and the Policyholder shall indemnify and keep the Company indemnified and hold the Company harmless from and against any costs, expenses,

claims, awards or judgments arising out of, or howsoever connected, to the original Policy Document.

b) Notices

- i) All notices meant for the Company whether under this Policy or otherwise must be in writing and delivered to the Company at the address mentioned in Section Eleven (i) below.
- ii) All notices meant for the Policyholder will be in writing and will be sent by the Company to the Policyholder's address shown in the Schedule.
- iii) The Company shall not be responsible for any consequences related to or arising out of non-intimation of changes to the Policyholder's address.

c) Fraud

In case of fraud or misrepresentation, the policy shall be cancelled immediately by paying the Surrender Value, if any subject to the fraud or misrepresentation being established by the Company in accordance with Section 45 of the Insurance Act, 1938 as applicable.

d) Currency & Territorial Limits

All Premium and any amounts payable under the Policy are payable within India, and in the currency of the Policy as specified in the Schedule.

e) Governing Law & Jurisdiction

Any and all disputes or differences arising out of or in respect of this Policy shall be governed by and determined in accordance with Indian law and shall be subject to the jurisdiction of Indian Courts.

f) Entire Contract & Agent's Authority

The Policy Document comprises the entire contract between the Policyholder and the Company, and it cannot be changed or altered unless the Company approves of it in writing by endorsement on the Schedule and, where required, the approval of the IRDA has been obtained.

The insurance agent is authorised to arrange the completion and submission of the Policyholder's Application Form. No insurance agent is authorised to amend the Policy Document, or to accept any notice on the Company's behalf or to accept payments on the Company's behalf. If any money meant for the Company in any form is paid to an insurance agent then such payment is made at the Policyholder's risk and the agent will be acting only as the Policyholder's representative.

g) Section 45 of the Insurance Act, 1938

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other

document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy-holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the Life Insured was incorrectly stated in the proposal.

i) Grievance Redressal

I) In case of any clarification or query please contact your Company Salesperson.

II) The Company may be contacted at:

Customer Service Help Line: 1800-102-7070 (Toll Free) (9.00 am to 7.00 pm from Monday to Saturday)

Email: contactus@dhflpramerica.com

Website: www.dhflpramerica.com

Communication Address : Customer Service, DHFL Pramerica Life Insurance Company Ltd., 4th Floor, Building No. 9 B, Cyber City, DLF City Phase III, Gurgaon– 122002
Office hours: 9.00 am to 6.00 pm from Monday to Friday

III) Head-Grievance Redressal Officer :

If the response received from the Company is not satisfactory or no response is received within two weeks (Business Days) of contacting the Company, the matter may be escalated to:

Email- customerfirst@dhflpramerica.com

Head-Grievance Redressal Officer
DHFL Pramerica Life Insurance Company Ltd.,
4th Floor, Building No. 9 B, Cyber City,
DLF City Phase III, Gurgaon– 122002

IV) IRDA- Grievance Redressal Cell:

If after contacting the Company, the Policyholders query or concern is not resolved satisfactorily or within timelines the Grievance Redressal Cell of the IRDA may be contacted.

Call Center Toll Free number – 155255

Email Id- complaints@irda.gov.in

Complaints against Life Insurance Companies:
Insurance Regulatory and Development Authority
Consumer Affairs Department
United India Tower, 9th floor, 3-5-817/818,
Basheerbagh, Hyderabad – 500 029

V) Insurance Ombudsman:

The office of the **Insurance Ombudsman** has been

established by the Government of India for the redressal of any grievance in respect of life insurance policies.

In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to:

- I) Insurance claim that has been rejected or dispute of a claim on legal construction of the policy
- II) Delay in settlement of claim
- III) Dispute with regard to premium
- IV) Non-receipt of your insurance document

The address of the Insurance Ombudsman is attached as Annexure I and may also be obtained from the following link on the internet

Link

<http://www.irda.gov.in/ADMINCMS/cms/NormalData/Layout.aspx?page=PageNo234&mid=7.2>

The complaint should be made in writing duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.

As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if the grievance has been rejected by the Grievance Redressal Machinery of the Insurer within a period of one year from the date of rejection by the insurer if it is not simultaneously under any litigation.

j) Taxes

In respect of any payment made or to be made under this Policy, the Company shall deduct or charge taxes (including service tax) and other levies as applicable from time to time, at such rates as notified by the Government of India or a body authorised by the Government of India from time to time.

Annexure I - Insurance Ombudsman List

Office of the Ombudsman	Contact Details	Office of the Ombudsman	Contact Details
Office: AHMEDABAD <u>Areas of Jurisdiction:</u> Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, <u>AHMEDABAD-380 014.</u> Tel.:- 079-27546840 Fax : 079-27546142 Email ins.omb@rediffmail.com	Office: GUWAHATI <u>Areas of Jurisdiction:</u> Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5 th Floor, Near Panbazar Overbridge, S.S. Road, <u>GUWAHATI-781 001 (ASSAM).</u> Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email ombudsmanghy@rediffmail.com
Office: BHOPAL <u>Areas of Jurisdiction:</u> Madhya Pradesh & Chhattisgarh	Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2 nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, <u>BHOPAL(M.P.)-462 023.</u> Tel.:- 0755-2569201 Fax : 0755-2769203	Office: HYDERABAD <u>Areas of Jurisdiction:</u> Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry	Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1 st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, <u>HYDERABAD-500 004.</u> Tel : 040-65504123 Fax: 040-23376599 Email insombudhyd@gmail.com
Office: BHUBANESHWAR <u>Areas of Jurisdiction:</u> Orissa	Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, <u>BHUBANESHWAR-751 009.</u> Tel.:- 0674-2596455 Fax : 0674-2596429 Email ioobbsr@dataone.in	Office: KOCHI <u>Areas of Jurisdiction:</u> Kerala , UT of (a) Lakshadweep , (b) Mahe – a part of UT of Pondicherry	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, <u>ERNAKULAM-682 015.</u> Tel : 0484-2358759 Fax : 0484-2359336 Email iokochi@asianetindia.com
Office: CHANDIGARH <u>Areas of Jurisdiction:</u> Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh	Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building. Sector 17-D, <u>CHANDIGARH-160 017.</u> Tel.:- 0172-2706468 Fax : 0172-2708274 Email ombchd@yahoo.co.in	Office: KOLKATA <u>Areas of Jurisdiction:</u> West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim	Insurance Ombudsman, Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, <u>Kolkatta – 700 072.</u> Tel: 033 22124346/(40) Fax: 033 22124341 Email:iombsbpa@bsnl.in
Office: CHENNAI <u>Areas of Jurisdiction:</u> Tamil Nadu, UT– Pondicherry Town and Karaikal (which are part of UT of Pondicherry)	Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, <u>CHENNAI-600 018.</u> Tel.:- 044-24333668 /5284 Fax : 044-24333664 Email chennaiinsuranceombudsman@gmail. com	Office: LUCKNOW <u>Areas of Jurisdiction:</u> Uttar Pradesh and Uttaranchal	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6 th Floor, Nawal Kishore Road, Hazaratganj, <u>LUCKNOW-226 001.</u> Tel : 0522 -2231331 Fax : 0522-2231310 Email insombudsman@rediffmail.com
Office: NEW DELHI <u>Areas of Jurisdiction:</u> Delhi & Rajasthan	Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, <u>NEW DELHI-110 002.</u> Tel.:- 011-23239633 Fax : 011-23230858 Email iobdelraj@rediffmail.com	Office: MUMBAI <u>Areas of Jurisdiction:</u> Maharashtra , Goa	Insurance Ombudsman, Office of the Insurance Ombudsman, S.V. Road, Santacruz(W), <u>MUMBAI-400 054.</u> Tel : 022-26106928 Fax : 022-26106052 Email ombudsmanmumbai@gmail.com